

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 210 (ND) 2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
31.01.2018**

**NAME OF THE COMPANY: M/s PR International Vs. M/s GTHS Retails
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Naibhan Mahajan, Advocate for RP,
Mr. Harsh Vikas Manchanda, Director/CEO

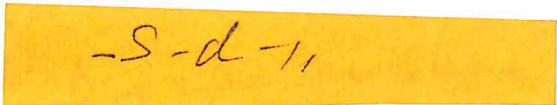
ORDER

Ld. Counsel appearing for the Resolution Professional has filed an application seeking extension of 30 days to execute the Resolution Plan. It is submitted by him that 180 days are expiring today.

In view of the submissions made by him, this Bench extends the time for executing the Resolution Plan by another 30 days.

CA No. 39/2018 stands disposed off.

File be consigned to the Record Room.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**